

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 3075 /ND/2019

In the matter of :
Mr. Amit Mittal
Vs.
Supertech Ltd

.. PETITIONER

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 26.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. MP Sahay, Ms. Eccha Shukla, Advocates

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

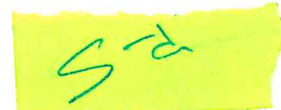
Counsel for the Financial Creditor is present. He is directed to issue Notice to the Corporate Debtor. The Counsel for the Financial Creditor is permitted to serve Private Notice at the registered office address of the Corporate Debtor by all modes and file the proof along with an affidavit.

Put up on 20.1.2020.



(K.K. VOHRA)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)